

(a) whether private entrepreneurs deterred by uncertainty of cash flows and returns feel shy to enter into the power sector;

(b) if so, the details thereof; and

(c) whether unless Government improve the power sector, it is difficult to attract both public and private investments in power sector?

THE MINISTER OF STATE IN THE MINISTRY OF POWER (DR. S. VENUGOPALACHARI): (a) to (c) The response of the private sector to the private power programme has been encouraging with 128 expressions of interest for setting up generation capacity of 70,549 MW and involving a projected investment of Rs. 2,53,405.29 crores. However, in order to improve the viability of these projects, Government have been taking steps from time to time. These include offering alternative comfort packages in the short term and sector reforms and restructuring in the long run.

Assistance for Civic Amenities

647. SHRI V.M. SUDHEERAN: Will the PRIME MINISTER be pleased to state:

(a) whether Government have received any proposal from Government of Kerala regarding financial assistance to certain municipalities for providing civic amenities; and

(b) if so, the details thereof and the steps taken in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN AFFAIRS AND EMPLOYMENT AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (DR. U. VENKATESWARLU): (a) and (b) Provision of civic amenities is the responsibility of the local bodies concerned. These local bodies formulate their schemes in consultation with the State Governments concerned. State Governments on their part render assistance to the local bodies under various schemes and also through borrowing from financial institutions like HUDCO, LIC etc. Government of India plays only a nodal and catalytic role.

However, under the Centrally Sponsored Scheme of the Integrated Development of Small and Medium Towns (IDSMT), against the allocated number of 1 town for coverage during the period 1996-98, the Government of Kerala have submitted the project reports for 4 towns, namely, Pathanamthitta, Muvattupuzha, Ottapalam and Kothamangalam. Town and Country Plannings Organisation (TCPO) has already prepared the Appraisal Report which requires to be considered by the State Level Sanctioning Committee. IDSMT Scheme aims at the improvement of township infrastructure.

Under the Centrally Sponsored Accelerated Urban Water Supply Programme (AUWSP), during 1996-97, detailed project reports of Pudukkad, Peralesserry and Koraty towns have been forwarded by the Kerala Water Authority (KWA). The proposal in respect of Pudukkad had been approved at an estimated project cost of Rs. 137.10 lakhs in August, 1996. During 1996-97, Central Share of Rs. 34 lakhs has so far been released to Government of Kerala under AUWSP. The proposals in respect of the other two towns have been scrutinised and comments forwarded to K.W.A. Further action in this regard will be taken after receipt of reply from K.W.A.

Urban Employment Scheme

648. SHRI T. GOVINDAN: Will the PRIME MINISTER be pleased to state:

(a) whether the Government introduced any new scheme for employment of the urban people during the last financial year and the amount spent so far in this direction. State-wise; and

(b) the amount which remained unutilised and the number of people benefitted during 1996?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN AFFAIRS AND EMPLOYMENT AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (DR. U. VENKATESWARLU): (a) and (b) Yes, Sir. The Prime Minister's Integrated Urban Poverty Eradication Programme (PMIUPEP) was launched in November, 1995 to address the problems of urban poverty in small towns. Under the self employment component (one of the several components of PMIUPEP) the unemployed and under-employed urban poor are encouraged to set up small enterprises/ventures relating to servicing petty business and manufacturing, to enhance their economic position.

The PMI UPEP is applicable to all urban agglomerations with a population between 50,000 to 1,00,000 in the country plus 72 Hill District towns. The implementation of the programme is done by the States/UTs through the Urban Local Bodies and the community (through community based organisations). An amount of Rs. 105.80 Crores has been released to States/UTs for the year 1995-96. Rs. 21.2228 Crores has been released to six States upto now for 1996-97. According to available reports, out of the total funds. (Central + State share) provided, an amount of Rs. 2622.7057 lakhs for 1995-96 has been utilised and Rs. 17,832.385 lakhs remains to be spent by the State/UT Governments. A statement showing State-wise Expenditure incurred and unspent amount is enclosed. The Programme was launched in November, 1995. It is still largely in a preliminary stage involving conduct of surveys. Preparation of town-wise project reports, etc. In all, five million urban poor are targeted to benefit during the five year period ending 1999-2000.

Statement*Prime Minister's Integrated Urban Poverty Eradication Programme (PMIUPEP)*

Sl. No.	Name of the State	Total Funds (Central+State)	Expen. incurred 1995-96	Unspent (3-4)
1	2	3	4	5
1.	Andhra Pr.	1901.24	1088.94	812.30
2.	Arunachal Pr.	132.05	—	132.05
3.	Assam	515.60	—	515.60
4.	Bihar	1518.60	387.88571	1200.7743
5.	Goa	174.49	7.42	167.07
6.	Gujarat	1131.74	—	1131.74
7.	Haryana	354.87	75.00	279.87
8.	Himachal Pr.	169.79	1.13	168.66
9.	Jammu & Kash.	264.13	—	264.13
10.	Karantaka	1230.41	—	1230.41
11.	Kerala	510.33	247.92	262.41
12.	Madhya Pr.	1498.52	108.61	1389.91
13.	Maharashtra	1839.24	—	1839.24
14.	Manipur	94.32	—	94.32
15.	Meghalaya	75.46	24.33	51.13
16.	Mizoram	37.74	—	37.74
17.	Nagaland	210.65	—	210.65
18.	Orissa	521.89	—	521.89
19.	Punjab	593.88	13.00	580.88
20.	Rajasthan	981.61	12.00	969.61
21.	Sikkim	75.46	—	75.46
22.	Tamil Nadu	2017.12	—	2017.12
23.	Tripura	37.73	—	37.73
24.	Uttar Pradesh	3072.65	453.76	2618.89
25.	W. Bengal	1317.34	202.71	1114.63
26.	A & N Islands	50.00	—	50.00
27.	Pondicherry	58.17	—	58.17
Total		20455.09	2622.7057	17832.385

*[Translation]***Schemes of Hudco**

*649. SHRI SUSHIL CHANDRA: Will the PRIME MINISTER be pleased to state:

(a) the extent to which Madhya Pradesh has been benefitted by the housing schemes being implemented by HUDCO;

(b) the funds provided to Madhya Pradesh in this regard during the last three years; and

(c) the places where the schemes are being implemented?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN AFFAIRS AND EMPLOYMENT AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (DR. U. VENKATESWARLU): (a) Since its inception till 31.1.97, HUDCO has sanctioned 645 housing projects worth Rs. 663.10 crores in Madhya Pradesh for which HUDCO's loan commitment is Rs. 437.21 crores. These projects on completion will provide 130143 residential units, 826 upgraded units and 84245 developed plots.

(b) Details of loan sanctioned/released for housing during the last three years in Madhya Pradesh are as follows:-

Years	Loan Sanctioned (Rs. in crores)	Loan Released	Dwelling Units Sanctioned
1993-94	32.17	38.09	8,598
1994-95	71.49	32.56	5,945
1995-96	75.85	33.99	8,195

(c) City-wise details of housing schemes sanctioned during the last three years in the Madhya Pradesh are given in the Statement enclosed.

Statement*City-wise Details on Schemes Sanctioned to Madhya Pradesh from 1st April, 1993 to 31st March, 1994*

S. No.	City Name	No. of Schemes	Project Cost	Loan Amount Sanctioned Rs. (Lakh)	Dwellings Sanctioned	Plot Sanctioned	Other Sanctioned	Sanit Sanctioned
1	2	3	4	5	6	7	8	9
1.	Bhopal	6	767.95	500.22	816	460	0	0
2.	Birsinghpur	1	345.64	199.69	108	0	0	0
3.	Burhanpur	1	207.56	148.73	121	301	0	0